

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10845 OF 2011

KAMAL KUMAR SRIVASTAVA

..... APPELLANT(S)

VERSUS

DHANPATTI & ORS.

..... RESPONDENT(S)

O R D E R

Respondent nos. 1 and 2 have remained unserved with postal remarks "addressee not found". The appellant has neither filed fresh particulars of respondents nos. 1 and 2 nor has taken fresh steps for service upon them.

As prayed, one more opportunity by way of six weeks' time is granted to the appellant to take steps for effecting service on respondent nos. 1 and 2 on their fresh addresses, failing which the civil appeal *qua* the said respondents shall stand dismissed.

.....J.
(PRASHANT KUMAR MISHRA)

NEW DELHI;
AUGUST 05, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No. 10845/2011

KAMAL KUMAR SRIVASTAVA

Appellant(s)

VERSUS

DHANPATTI & ORS.

Respondent(s)

Date : 05-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
[IN CHAMBER]

For Appellant(s)

Mr. Sidharth Yadav, Adv.
Mr. Suraj Singh, Adv.
M/s. Anuradha & Associates, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, one more opportunity by way of six weeks' time is granted to the appellant to take steps for effecting service on respondent nos. 1 and 2 on their fresh addresses, failing which the civil appeal *qua* the said respondents shall stand dismissed, in terms of the signed order.

(DEEPAK GUGLANI)
AR-cum-PS(RAM SUBHAG SINGH)
COURT MASTER (NSH)
(signed order is placed on the file)